

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 86127 of 2019

(Arising out of Order-in-Appeal No. MKK/465/RGD-APP/2018-19 dated 07.02.2019 passed by the Commissioner of Central Tax (Appeals), Central Excise & Service Tax, Raigad)

M/s Kopran Ltd

Village Savroli
Taluka Khalapur, Raigad
Maharashtra-410203

.....Appellant

VERSUS

C.C.E. & S.T., RAIGAD

4th Floor, Kendriya Utpad Shukl Bhawan,
Plot-01...Sec, 17, Khandeshwar,
Raigad, Maharashtra-410206

.....Respondent

APPEARANCE:

None for the Appellant
Shri S.K. Hattangadi, Assistant Commissioner Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A / 85426 / 2021

Date of Hearing: 17.02.2021

Date of Decision: 17.02.2021

PER: AJAY SHARMA

This Appeal has come up for hearing as the department has filed Application for e-hearing of the matter on the ground that the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019

r/w Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the aforesaid, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order dictated in the open Court)

(Ajay Sharma)
Member (Judicial)

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